

THE HIGH COURT OF KERALA

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HCKL/8379/2023-A1(2)

From

The Registrar General

То

The President, Kerala High Court Advocates' Association, Ernakulam.

Sir,

- Sub: High Court Vacations Reviewing of in view of the 133rd Report of the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice-Reg.
- Ref: 1. D.O. Letter No. N-17/04/2023-NM (e-7815) dated 12.09.2023.
 2. Full Court Resolution FCR No.1/2024 dated 30.01.2024

The Department of Justice, Ministry of Law and Justice, Government of India had forwarded an extract of the recommendations of the Rajya Sabha Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on the subject of "Judicial Processes and their Reform" in the matter of Vacations in Supreme Court and High Court for thoughtful consideration by the High Court.

In the letter, it is mentioned that as part of the recommendations, the Parliamentary Standing Committee has endorsed the suggestion of former Chief Justice of India Shri R.M. Lodha on Court Vacations, who opined that instead of all the Judges going on vacations, all at one time, individual Judges should take their leave at different times through the year, so that the Courts are constantly open and are always present to hear cases.

The matter was discussed in the Full Court meeting held on 30th January, 2024 and it was resolved to obtain suggestions from the Kerala High Court Advocates' Association, in the matter.

As the suggestions in this regard are to be obtained **within two weeks** as per the decision of the Full Court Meeting, the suggestions of the Kerala High Court Advocates' Association in the matter may please be furnished at the earliest.

Yours faithfully,

P Krishna Kumar REGISTRAR GENERAL